

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:1618

ANSWERED ON:15.07.2009

AMENDMENT IN COAL MINES (NATIONALISATION) ACT,1973

Kalmadi Shri Suresh;Owaisi Shri Asaduddin;Rao Shri Kavuri Samba Siva

**Will the Minister of COAL be pleased to state:**

- (a) whether the Government proposes to amend Coal Mines (Nationalisation) Act, 1973;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the time by which the amendments are likely to be effected?

**Answer**

MINISTER OF STATE (IC) IN THE MINISTRY OF COAL AND MINISTER OF STATE (IC) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISHWAL)

(a) to (c) :The Central Government decided to amend the Coal Mines (Nationalization) Act,1973 to allow Indian companies both in the public and private sectors to mine coal in the country without the existing restriction of captive mining and to be engaged in exploration of coal in the country. Accordingly a Bill,namely,the Coal Mines (Nationalization)Amendment Bill,2000,was introduced in the Rajya Sabha on 24.04.2000.

Due to stiff resistance from the trade Unions,the Bill could not be processed further after the report of the Standing Committee. It is not feasible to indicate any timeframe to effect the amendment as the matter is in the Parliament.